



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/853/2020
(Dy No. 4043/2020)

This the 24th day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Jagdish Raj, age 53 years son of Sh. Tota Ram, R/o Village Nardi, Tehsil Mera Mandrian, District – Jammu.

.....Applicants
(Advocate: Sri Sudershan Sharma)

Versus

1. Union Territory of J&K, through Commissioner/Secretary, Health & Medical Education Department, J&K Govt., Civil Secretariat, Jammu/Srinagar.
2. Director, Health Services, Jammu.
3. Chief Medical Officer, Jammu.
4. Block Medical Officer, Akhnoor.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Dy. AG)

O R D E R

By: Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicants submitted that he would be satisfy if O.A is disposed of with direction to the respondents to release the unpaid salary of the applicant for the month of September 2019 till date within a stipulated timeframe.

2. Heard and considered the arguments of learned counsel for the applicant and learned Dy. A.G, Sri Sudesh Magotra and gone through the material on record.

3. Looking into the facts and circumstances and the arguments advance by the applicant's counsel as well as by Dy. A.G, O.A is disposed of with direction to the respondents to release the unpaid salary, if any, to the applicant for the period he may have worked, as per, extant rules within a period of four weeks from the date of receipt of certified copy of this order by way of passing a reasoned and speaking order under intimation to the applicant. It is made clear that we have not entered into the merit of the case.

4. In view of the above direction, the OA is disposed of. No costs.

(Mr. Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member(J)

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